

**DD No.48A dated 18.05.2021**  
**State vs. Chetan @ Deepa**  
**Kalandra u/s 41.1.(D) CrPC & 102 CrPC PS: Patel Nagar**  
**& e-FIR No.012630/2021**  
**PS: Keshav Puram u/s 379 IPC**

18.05.2021

Present: None for the State.

**Accused Cehtan @ Deepa** S/o Anand R/o H. No.W-72/98,  
Taliwali Basti, Gali No.10, Anand Parbat, Delhi, aged about 22  
years **has been produced after fresh arrest.**

IO ASI Narender Singh Malik in person.

IO has moved an application to dispose off kalandra.

IO has submitted that the scooty in question has been recovered by him from the area of PS Patel Nagar which was in the possession of accused and information in this regard has been given in PS and prayed to dispose off the kalandra.

At this stage, IO/HC VijayKumar from PS Keshav Puram who is present before the Court has moved an application for interrogation and investigation of accused Chetan and to issue notice u/s 41A CrPC to bound down the accused. IO has submitted that accused Chetan be released after interrogation and bound down after issuing notice u/s 41 A CrPC.

Heard. Perused.

IO is granted permission to interrogate the accused and investigate the case and accused be produced after 20 minutes.

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(Aakanksha)  
Duty MM-II/West/Delhi/18.05.2021

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**After 20 minutes**

Present: None for the State.  
Accused Chetan produced by HC Vijay Kumar PS Keshav  
Puram.

It has been submitted by the IO that since scooty in question has been recovered, he has completed the investigation and does not require to arrest the accused.

Heard. Perused.

Keeping in view the submission made by the IO, accused Chetan be released forthwith subject to the condition that he shall appear before the Court as and when called upon.

In view of the aforesaid, **kalandra stands disposed of.**

Copy of the order be given dasti to both the IOs as prayed for.

-sd-  
(Aakanksha)  
Duty MM-II/West/Delhi/18.05.2021

**FIR No.09069/2021**  
**PS: Patel Nagar**  
**State vs. Deepak @ Chuha**

18.05.2021

Present: None for the State.  
Accused Deepak @ Chuha S/o Puran R/o W-7296, Taliwali Basti, Gali No.10, Anand Parbat, Delhi, produced after fresh arrest.  
IO ASI Ramesh Chandra in person.

Accused Deepak @ Chuha has been produced after fresh arrest in FIR No.09069/2021 u/s 379/411/482 IPC.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted today i.e. 18.05.2021 as per the MLC attached. In the facts and circumstances of the case, accused Deepak @ Chuha is remanded to JC till **01.06.2021. Accused be produced before Ld. Duty MM concerned on 01.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.

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(Aakanksha)  
**Duty MM-II/West/Delhi/18.05.2021**

**FIR No.286/2021**  
**PS: Ranhola**  
**State vs. Shanu**  
**u/s 153-A/429/34 IPC & 4/12 DACP Act**

18.05.2021

Present: None for the State.  
Accused Shanu S/o Usman produced after fresh arrest.  
IO / SI Pradeep Kumar in person.

Accused has been produced after fresh arrest.

Grounds for arrest perused. Accused has been medically examined.

An application seeking two days PC remand of the accused has been moved by the IO. It has been submitted by the IO that the police custody of the accused Shanu is required for apprehending co-accused and for recovering the remaining tools from Delhi and UP.

Heard. Perused.

It has been stated that search and recovery has to be made from Delhi and District Amroha, UP. Disclosure statement of the accused is already on record. Keeping in view the submissions made by the IO and to facilitate the investigation, two days PC remand of accused Shanu S/o Usman is granted.

Accused be produced on 20.05.2021 before Ld. Duty MM concerned.

Accused be medically examined as per rules.  
Copy of the order be given dasti to the IO as prayed for.

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(Aakanksha)

**Duty MM-II/West/Delhi/18.05.2021**

**FIR No.144/2021**  
**PS: Ranhola**  
**State vs. Shanu**  
**u/s 153-A/429/34 IPC & 4/12 DACP Act**

18.05.2021

Present: None for the State.  
Accused Shanu S/o Usman produced after fresh arrest.  
IO / SI Pradeep Kumar in person.

Accused has been produced after fresh arrest.

Grounds for arrest perused. Accused has been medically examined.

An application seeking two days PC remand of the accused has been moved by the IO. It has been submitted by the IO that the police custody of the accused Shanu is required for apprehending co-accused and for recovering the remaining tools from Delhi and UP.

Heard. Perused.

It has been stated that search and recovery has to be made from Delhi and District Amroha, UP. Disclosure statement of the accused is already on record. Keeping in view the submissions made by the IO and to facilitate the investigation, two days PC remand of accused Shanu S/o Usman is granted.

Accused be produced on 20.05.2021 before Ld. Duty MM concerned.

Accused be medically examined as per rules.  
Copy of the order be given dasti to the IO as prayed for.

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(Aakanksha)

**Duty MM-II/West/Delhi/18.05.2021**

18.05.2021

Present: None for the State.

**Accused no.1** Shahzad @ Mulla S/o Taslim R/o H. No.A58, Gali No.13 IG, J.J. Colony, Kunwar Nagar, Nangloi, New Delhi & **accused no.2 Vikash** S/o Raj Prakash R/o H. No.15, Gali No.8 IG, J.J. Colony, Nangloi, New Delhi, **have been produced through VC from Mandoli Jail No.14.**

IO SI Jatin Siwach in person.

An application is moved by IO SI Jatin Siwach requesting for interrogation and formal arrest of **accused no.1 Shahzad @ Mulla & accused no.2 Vikash**, presently lodged at Jail No.14, Mandoli Jail, Delhi.

It has been submitted by IO that the above two accused persons are in JC in another DD No.09 dated 10.05.2021 u/s 41 (1) (d) CrPC, Special Staff West District and have disclosed their involvement in the present case and prayed for interrogation and formal arrest of the above two accused persons.

Heard. Perused.

Considering the fact that the disclosure statement has been made by the accused persons in another matter with respect to the offence in the present case, the application is allowed. IO is granted permission to interrogate the above two accused persons who are stated to be lodged in Jail No.14, Mandoli Jail in DD No.09 dated 10.05.2021.

Jail Superintendent Mandoli Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 hours before Ld. Duty MM.

Copy of this order be given dasti to the IO.

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(Aakanksha)

**Duty MM-II/West/Delhi/18.05.2021**

**DD No.09 dated 10.05.2021**  
**State vs. Shahzad @ Mulla & Ors.**  
**Kalandra u/s 41.1.(D) CrPC**  
**Special Staff West District**

18.05.2021

Present: None for the State.

**Accused no.1** Shahzad @ Mulla S/o Taslim R/o H. No.A58, Gali No.13 IG, J.J. Colony, Kunwar Nagar, Nangloi, New Delhi, **accused no.2 Vikash** S/o Raj Prakash R/o H. No.15, Gali No.8 IG, J.J. Colony, Nangloi, New Delhi, and **accused no.3 Dilip Kumar** S/o Prabhu Nath Chaudhary R/o A-27, Gali No.1, I.G. Colony, Nangloi, Delhi **have been produced through VC from Mandoli Jail No.14.**  
IO HC Shashi Kumar in person.

IO has moved an application to dispose off kalandra.

IO has submitted that the all the above three accused persons are already in JC in separate cases, that after their arrest, accused no.1 and 2 disclosed their involvement in 24 other cases, one chain & one mobile phone were recovered from the possession of accused no.1, one chain and two mobile phones were recovered from the possession of accused no.2 and two chains were recovered from the possession of accused no.3. All the three accused were remanded to JC by the concerned Court till today i.e. 18.05.2021. Accused no.1 and 2 have been remanded to JC till 26.05.2021 in FIR No.232/2021 u/s 356/379/34 IPC PS Hari Nagar and accused no.3 has been remanded to JC till 29.05.2021 in FIR No.416/2020 u/s 356/379/34 IPC PS Kirti Nagar and prayed to dispose off the kalandra.

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Heard. Perused.

Keeping in view the submissions made by the IO, kalandra stands disposed of.

**Let the intimation be sent to the concerned Jail Authorities.**

Copy of the order be given dasti to the IO as prayed for.

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**(Aakanksha)**

**Duty MM-II/West/Delhi/18.05.2021**



**FIR No.138/2021**  
**PS: Punjabi Bagh**  
**State vs. Shahzad @ Mulla & Anr.**  
**u/s 379/356/34 IPC**

18.05.2021

Present: None for the State.

**Accused no.1** Shahzad @ Mulla S/o Taslim R/o H. No.A58, Gali No.13 IG, J.J. Colony, Kunwar Nagar, Nangloi, New Delhi & **accused no.2 Vikash** S/o Raj Prakash R/o H. No.15, Gali No.8 IG, J.J. Colony, Nangloi, New Delhi, **have been produced through VC from Mandoli Jail No.14.**

IO HC Pankaj in person.

Accused Shahzad @ Mulla & Vikash have been produced after fresh arrest in FIR No.138/2021 u/s 356/379/34 IPC after obtaining permission to interrogate and formally arrest them vide order of Ld. Duty MM concerned dated 17.05.2021.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, accused Shahzad @ Mulla & Vikash are remanded to JC till **01.06.2021. Accused persons be produced before Ld. Duty MM concerned on 01.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.

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(Aakanksha)  
**Duty MM-II/West/Delhi/18.05.2021**

**FIR No.142/2021**  
**PS: Punjabi Bagh**  
**State vs. Shahzad @ Mulla & Anr.**  
**u/s 379/356/34 IPC**

18.05.2021

Present: None for the State.

**Accused no.1** Shahzad @ Mulla S/o Taslim R/o H. No.A58, Gali No.13 IG, J.J. Colony, Kunwar Nagar, Nangloi, New Delhi & **accused no.2 Vikash** S/o Raj Prakash R/o H. No.15, Gali No.8 IG, J.J. Colony, Nangloi, New Delhi, **have been produced through VC from Mandoli Jail No.14.**

IO HC Pankaj in person.

Accused Shahzad @ Mulla & Vikash have been produced after fresh arrest in FIR No.142/2021 u/s 356/379/34 IPC after obtaining permission to interrogate and formally arrest them vide order of Ld. Duty MM concerned dated 17.05.2021.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, accused Shahzad @ Mulla & Vikash are remanded to JC till **01.06.2021. Accused persons be produced before Ld. Duty MM concerned on 01.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.

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(Aakanksha)

**Duty MM-II/West/Delhi/18.05.2021**

**FIR No.58/2021**  
**PS: Ranjit Nagar**  
**State vs. Aman Soni**  
**u/s 380/411/34 IPC**

18.05.2021

Present: None for the State.  
Mr. Jagjit Singh, Ld. LAC for applicant/accused Aman Soni  
S/o Shiv Kumar Soni R/o House No.3085, Gali No.7, Ranjit  
Nagar, Patel Nagar, Delhi-08. (present through VC).

**This is an application for release of above accused on personal bond filed via email dated today itself on the designated email id of this Court.**

Ld. counsel for accused merely stated that jail superintendent be directed to release the accused on personal bond.

Ld. counsel for accused was asked to argue his application on merits specifying the exact facts before this Court, whereafter Ld. Counsel for the accused stated that the above accused was granted regular bail vide order dated 12.04.2021 by the Ld. Court concerned and he was admitted to bail in the sum of Rs.10,000/- with one surety of the like amount and stated that such order of releasing accused on personal bond is regularly granted by the Courts.

No bail order dated 12.04.2021 has been annexed with the application. Let the bail order dated 12.04.2021 be filed before an order is passed on the above application.

Be put up for filing of bail order and arguments on **19.05.2021** before **Ld. Duty MM concerned.**

**Let this order be sent to Ld. counsel for accused via email.**

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(Aakanksha)

**Duty MM-II/West/Delhi/18.05.2021**

**FIR No.122/2021**  
**PS: Mundka**  
**State vs. Suraj**  
**u/s 379/411 IPC**

18.05.2021

Present: None for the State.  
Mr. Manmohan Aggarwal, Ld. Counsel for applicant/accused  
Suraj S/o Giri Chand Sharma R/o RZ-A-30, Gali No.3, Jai  
Vihar, Najafgarh, Delhi. (present through VC)

**This is an application u/s 437 CrPC for grant of regular bail  
to above accused, filed via email dated 17.05.2021 on the designated  
email id of this Court.**

**Let reply be called from the IO concerned for 19.05.2021.**

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(Aakanksha)  
Duty MM-II/West/Delhi/18.05.2021

**FIR No.303/2018  
PS: EOW Moti Nagar  
State vs. Manoj Kumar  
u/s 420/406/120B IPC**

18.05.2021

Present: None.

**This is an application for grant of regular bail of 90 days to applicant/accused Manoj Kumar S/o Late Sh. Om Prakash R/o RZB-71, Gali No.5, Raj Nagar Part-I, Palam Colony, Delhi filed via email dated today itself on the designated email id of this Court.**

**Let reply be called from the IO concerned for 19.05.2021.**

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(Aakanksha)

**Duty MM-II/West/Delhi/18.05.2021**

**FIR No.214/2021**  
**PS: Ranjit Nagar**  
**State vs. Manish @ Ashu @ Bhola Shankar**  
**u/s 454/380/411/34 IPC**

18.05.2021

Present: None for the State.  
Mr. Jitender Kumar Tomar, Ld. LAC for applicant/accused  
**Manish @ Ashu @ Bhola Shankar** S/o Rajesh @ Sukh Ram  
R/o House No.9/1, Amrit Kaur Puri, Tank Road, Prasad Nagar,  
Delhi, Aged 43 years. (present through VC).

**This is an application for release of above accused on interim bail as per HPC guidelines.**

Ld. counsel for accused stated that the above accused is in custody since 29.05.2020 and he falls within the guidelines of HPC and that he be released on interim bail.

Reply to the above application has been filed by IO ASI Balmiki Mishra to the effect that accused is a habitual burglar, that he has been previously involved in many cases and that he may not be released on bail.

Heard. Perused.

As per the facts of the case stated by IO in his reply, the present case comes within second part of Section 454 IPC which prescribes punishment for imprisonment which may be extended to 10 years. Previous involvement report of the accused has been filed by the IO which reveals that he has been involved in similar type of offences in as much as 30 other cases. The above accused surely does not fall within the HPC guidelines

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FIR No.214/2021  
PS: Ranjit Nagar  
State vs. Manish @ Ashu @ Bholu Shankar  
u/s 454/380/411/34 IPC

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dated 04.05.2021 and 11.05.2021 and therefore, the above application is dismissed.

**Copy of this order be sent to Jail Superintendent concerned via email/whatsapp.**

**Let this order be sent to Ld. counsel for accused via email.**

-sd-  
(Aakanksha)  
Duty MM-II/West/Delhi/18.05.2021

**FIR No.92/2021**  
**PS: Mundka**  
**State vs. Shiva**  
**u/s 33 Delhi Excise Act**

18.05.2021

Present: None for the State.  
Mr. Pranay Abhishek, Ld. counsel for the applicant/accused  
Shiva S/o Vijay R/o C-254, J. J. Colony, Bakarwala, Delhi  
(present through VC).

**This is an application for release of above accused on regular  
bail u/s 437 CrPC.**

Reply has been received by IO AC Surjit Singh.

Ld. counsel for accused stated that the above accused is in  
custody since 11.02.2021, and that he be released on bail

Reply has been received by IO in which he has objected to  
release of the above accused on the ground of previous involvement in  
other cases and that the matter is already before the concerned Court.

Heard. Perused.

On the application itself, Ld. Counsel for the accused has  
mentioned that the charge sheet has been filed before the concerned Court  
on 08.04.2021 but upon Court query, Ld. Counsel for the accused submitted  
that he is not aware of the said fact. Upon another Court query, Ld. Counsel  
for the accused submitted that this is not the first bail application and that  
earlier bail application filed by the accused in the above case has been  
dismissed once or twice.

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Since accused has been involved in many other similar cases as per his previous involvement report, charge sheet has already been filed and the previous bail application filed by the accused has already been dismissed as per the averments of Ld. Counsel for the accused, there being no change of circumstances, **the above bail application is dismissed.**

**Copy of this order be sent to Jail Superintendent concerned via email/whatsapp.**

**Let this order be sent to Ld. counsel for accused via email.**

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(Aakanksha)  
Duty MM-II/West/Delhi/18.05.2021

**FIR No.29/2021**  
**PS: Ranjit Nagar**  
**State vs. Mohd. Kalimuddin**  
**u/s 379/411 IPC**

18.05.2021

Present: None for the State.  
Mr. Jitender Kumar Tomar, Ld. LAC for applicant/accused  
Mohd. Kalimuddin S/o Mohd. Kalam (present through VC).

**This is an application for release of above accused on interim  
bail as per HPC guidelines.**

**Let reply be called from IO/SHO concerned for 19.05.2021.**

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(Aakanksha)  
Duty MM-II/West/Delhi/18.05.2021

**FIR No.244/2021**  
**PS: Mundka**  
**State vs. Mohit Kalsi**  
**u/s 392/34 IPC**

18.05.2021

Present: None for the State.  
Mr. Prashant Tanwar, Ld. counsel for applicant/accused Mohit Kalsi  
S/o Jagiri Lal Kalsi R/o House No.2/615, Gali No.7, Shankar Garden,  
Linepaar, Bahadurgarh, Haryana, Aged about 25 years (present  
through VC).

**This is an application for release of above accused on personal bond filed via email dated today itself on the designated email id of this Court.**

Ld. Counsel for the applicant/accused has submitted that accused was released on bail vide order dated 17.05.2021 by Ld. Duty MM concerned, whereby accused was directed to be released on bail upon furnishing of personal bond in the sum of Rs.15,000/- with one local surety of the like amount. However, a copy of the said order was received by them yesterday at 09:30 pm and therefore, they could not pray before the concerned Court itself for release of accused on personal bond, that due to COVID-19 situation, the surety could not be arranged as the accused is the resident of Bahadurgarh, Haryana and that he be released on personal bond for one month and thereafter he shall produce a sound surety.

Heard. Perused.

Keeping in view the fact that accused is not a resident of Delhi and in view of larger aim during the present COVID-19 situation, the

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application is allowed and applicant/accused Mohit Kalsi is directed to be **released on personal bond** in the sum of Rs.15,000/- as already directed vide order dated 17.05.2021, **for one month only by jail Superintendent concerned after ensuring that the address of the accused is verified.** Accused is directed to present local surety as per order dated 17.05.2021 within one month from his release.

**A copy of this order be sent to the Jail Superintendent concerned via email.**

**A copy of this order be sent to Ld. counsel for the accused via email.**

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(Aakanksha)  
Duty MM-II/West/Delhi/18.05.2021

**FIR No.65/2021**  
**PS: Moti Nagar**  
**State vs. Imran @ Waseem**  
**u/s 379/411/34 IPC**

18.05.2021

Present: None for the State.  
Applicant/accused Imran in person.

No objection to the release of the mobile phone (OPPO silver colour) is tendered on behalf of the IO/ASI Anil Kumar.

Application perused. Submissions heard.

Instead of releasing the above mentioned mobile phone (OPPO silver colour) on superdari, this Court is of the considered view that the mobile phone (OPPO silver colour) has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

*“59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.*

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60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. **mobile phone (OPPO silver colour)** be released to the applicant/owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the phone. It is further directed that the article i.e. mobile phone (OPPO silver colour) shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

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(Aakanksha)

Duty MM-II/West/Delhi/18.05.2021

**FIR No.787/2020**  
**PS: Punjabi Bagh**  
**State vs. Pipasa Dass @ Mona**  
**u/s 302/307/394/411/34 IPC**

18.05.2021

Present: None for the State.  
Mr. Rohit Shukla, Ld. Counsel for applicant/ accused Pipasa Dass @ Mona W/o Sonu Kumar R/o 40, Road No.77, MG Camp, West Punjabi Bagh, Delhi. (present through VC)

**This is an application for furnishing bail bond/surety bond in above FIR filed via email dated today itself on the designated email id of this Court.**

Ld. counsel for the accused submitted that vide order dated 13.04.2021, Hon'ble Supreme Court has been pleased to grant protection to above accused, a copy of which has been annexed with the application and prayed that the applicant be allowed to furnish bail bond/surety bond in compliance of order of Hon'ble Supreme Court.

Heard. Perused.

Vide order dated 13.04.2021, Hon'ble Supreme Court has been pleased to pass following order:- “In the meantime, let the petitioner be released on provisional interim anticipatory bail on terms and conditions to the satisfaction of the Magistrate concerned”.

In view of the offences involved i.e. Section 302/307/394/411/34 IPC, **applicant/accused Pipasa Dass @ Mona W/o Sonu Kumar is directed to furnish personal bond in the sum of Rs.50,000/- with one**

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**surety in the like amount to the satisfaction of Ld. Duty MM concerned whereupon she shall be released on provisional interim anticipatory bail as already directed, upon following conditions:**

1. She shall not threaten or influence the witnesses.
2. She shall join the investigation as and when she is called upon by the IO.
3. She shall not tamper with evidence.
4. She shall appear before the court on each and every date of hearing.
5. She shall not commit any offence similar to the offence of which she is accused in the present case.

Accordingly, application is disposed of in terms of order passed by the Hon'ble Supreme Court.

**Copy of this order be sent to Jail Superintendent concerned via email/whatsapp.**

**Let this order be sent to Ld. counsel for accused via email.**

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(Aakanksha)

**Duty MM-II/West/Delhi/18.05.2021**



**FIR No.978/2020**  
**PS: Tilak Nagar**  
**State vs. Maharaja @ Sharma @ Max**  
**u/s 379/411 IPC**

18.05.2021

Present: None for the State.

**This is an application for grant of interim bail to above accused Maharaja @ Sharma @ Max S/o Raj Kapoor Sharma filed via email dated 17.05.2021 on the designated email id of this Court.**

**Let reply to the above application be called from IO concerned on 19.05.2021.**

**Let a copy of this order be sent to Ld. Counsel for the accused via email.**

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**(Aakanksha)**  
**Duty MM-II/West/Delhi/18.05.2021**

**FIR No.112/2021**  
**PS: Tilak Nagar**  
**State vs. Harsh Kumar @ Akshay**  
**u/s 379/356/411/34 IPC**

18.05.2021

Present: None for the State.

**This is an application for grant of interim bail to above accused Harsh Kumar @ Akshay S/o Anil Kumar filed via email dated 17.05.2021 on the designated email id of this Court.**

**Let reply to the above application be called from IO concerned on 19.05.2021.**

**Let a copy of this order be sent to Ld. Counsel for the accused via email.**

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**(Aakanksha)**  
**Duty MM-II/West/Delhi/18.05.2021**

**FIR No.278/2021**  
**PS: Mundka**  
**State vs. Surender @ Pappu & Anr.**  
**U/s 323/341/506/308/34 IPC**

18.05.2021

Present: Ld. APP for the State present through VC.  
IO SI Rajbir Singh in person.

An application is moved by IO SI Rajbir Singh requesting for interrogation and formal arrest of **accused no.1 Surender @ Pappu** S/o Satyawar and **accused no.2 Mahabir** S/o Kehar Singh, at PS Salalwas, District Jhajjar Jail, Haryana.

It has been submitted by IO that the above two accused persons are in JC since 10.05.2021 in FIR No.115/2020 u/s 302/34 IPC and Section 25-27/54/59 Arms Act PS: Salalwas, Haryana, that vide GD No.76A dated 12.05.2021 received from PS Salalwas District Jhajjar, Haryana, disclosure statement has been given by both the accused persons and prayed for interrogation and formal arrest of the above two accused.

Heard. Perused.

No disclosure statement is annexed in the case diary. At this stage, IO submits that since GD No.76A was received from Haryana, they do not have the disclosure statement, however, DD entry has been shown to the Court.

Considering the fact that the disclosure statement has been made by the accused persons in another matter with respect to the offence in the present case, the application is allowed. IO is granted permission to

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interrogate the above two accused persons who are stated to be lodged in Jhajjar jail, Haryana in FIR no.115/2020 PS Salalwas, Haryana.

Jail Superintendent Jhajjar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 days before Ld. Duty MM.

Copy of this order be given dasti to the IO.

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(Aakanksha)  
Duty MM-II/West/Delhi/18.05.2021

**FIR No.349/2021**  
**PS: Mundka**  
**State vs. Surender @ Pappu & Anr.**  
**U/s 336/34 IPC & 27 Arms Act**

18.05.2021

Present: Ld. APP for the State present through VC.  
IO SI Rajbir Singh in person.

An application is moved by IO SI Rajbir Singh requesting for interrogation and formal arrest of **accused no.1 Surender @ Pappu** S/o Satyawan and **accused no.2 Mahabir** S/o Kehar Singh, at PS Salalwas, District Jhajjar Jail, Haryana.

It has been submitted by IO that the above two accused persons are in JC since 10.05.2021 in FIR No.115/2020 u/s 302/34 IPC and Section 25-27/54/59 Arms Act PS: Salalwas, Haryana, that vide GD No.76A dated 12.05.2021 received from PS Salalwas District Jhajjar, Haryana, disclosure statement has been given by both the accused persons and prayed for interrogation and formal arrest of the above two accused.

Heard. Perused.

No disclosure statement is annexed in the case diary. At this stage, IO submits that since GD No.76A was received from Haryana, they do not have the disclosure statement, however, DD entry has been shown to the Court.

Considering the fact that the disclosure statement has been made by the accused persons in another matter with respect to the offence in the present case, the application is allowed. IO is granted permission to

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interrogate the above two accused persons who are stated to be lodged in Jhajjar jail, Haryana in FIR no.115/2020 PS Salalwas, Haryana.

Jail Superintendent Jhajjar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce them within 24 days before Ld. Duty MM.

Copy of this order be given dasti to the IO.

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(Aakanksha)  
Duty MM-II/West/Delhi/18.05.2021

**FIR No.407/2021**  
**PS: Punjabi Bagh**  
**State vs. Sachin Gupta**  
**u/s 380 IPC**

18.05.2021

Present: None for the State.  
Mr. Karan Tarkar, Ld. counsel for applicant/accused Sachin Gupta S/o Raj Kumar R/o House No.3, Laxmi Camp, Punjabi Bagh, Delhi (present through VC).

**This is an application u/s 437 CrPC for grant of bail of accused Sachin Gupta.**

Reply has been received by IO ASI Jagdish.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, IO has falsely apprehended him in two criminal cases out of which in the other case he has already been released on bail, that nothing has been recovered from his possession, he is aged 21 years and that he is ready to furnish sound surety to the satisfaction of the Court and that he be released on bail.

On the other hand, IO in his report has objected to release of accused on the ground that recovery has been effected from his possession upon disclosure of co-accused and that the offence is serious in nature.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case as well as the age of the accused and also that he has been involved in one other case in which he is already on bail as per submissions of Ld. counsel and that recovery has already been effected, no purpose would be served in

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keeping the accused behind jail. Hence, the bail application is allowed. **Accused Sachin Gupta is admitted to bail** on furnishing personal bond **in the sum of Rs.10,000/- with one surety in the like amount** subject to conditions that :

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before the court on each and every date of hearing.

**Accordingly, bail application is disposed of.**

**Copy of this order be sent to Jail Superintendent concerned via email.**

**Copy of this order be sent to Ld. counsel for the accused via email.**

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(Aakanksha)

**Duty MM-II/West/Delhi/18.05.2021**

**FIR No.77/2021**  
**PS: Moti Nagar**  
**State vs. Nemat @ Mota**  
**u/s 356/379/411/34 IPC**

18.05.2021

Present: None for the State.  
Md. Jarjish, Ld. counsel for applicant/accused **Nemat @ Mota** S/o Mohd. Anzar R/o Jhuggi No.285, Rakhi Market, Zakhira, Delhi (present through VC).

**This is an application u/s 437 CrPC for grant of bail of accused Nemat @ Mota.**

Reply has been received by IO SI Manjit Singh.

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, he is in JC since 01.03.2021, and has been in jail for more than 2½ months for an offence for which maximum punishment is 03 years, that he is ready to produce sound surety, and that he be released on bail.

On the other hand, IO in his report has objected to release of accused on the ground that recovery has been effected from his possession, he has been correctly identified in TIP and charge sheet has already been filed.

Heard. Perused.

As per the report of IO, charge sheet has already been filed in the concerned Court. Since Summer Vacations have already commenced, Ld. Counsel for the accused is directed to send a written verification as to the fact whether any bail application was filed before the concerned Court and if yes such bail order be also forwarded, before order on this application is passed.

Be put up for consideration on **19.05.2021**.

**Let this order be sent to Ld. counsel for applicant/accused via email.**

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(Aakanksha)  
Duty MM-II/West/Delhi/18.05.2021

**e-FIR No.0337/2020**  
**PS Mundka**  
**State v. Jatin @ Sanam**  
**u/s 380/457 IPC**

18.05.2021

Present: None for the State.  
IO HC Vinod Pandey No.1014/OD in person.

**IO has moved an application for issuance of process u/s 82 CrPC against accused Jatin @ Sanam on the ground that** since NBW against accused Jatin @ Sanam have remained unexecuted, let process under section 82 Cr.P.C be issued against accused Jatin @ Sanam. A copy of the said proclamation be pasted on the conspicuous part of the house of the accused and one copy be pasted on the notice board of the Court. Let the proclamation be also published in a Hindi or English language daily newspaper in circulation in the area where the accused is known to have last resided for **05.07.2021**.

**A note be made on the process under section 82 Cr.P.C that a clear gap of 30 days shall be maintained between the date of execution and the next date of hearing.**

Application stands disposed of accordingly.

Copy of this order be given dasti to IO.

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(Aakanksha)  
**Duty MM-II/West/Delhi/18.05.2021**

